

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/DR-HCIND/ 2387**

**Indore, Dated 20<sup>th</sup> June, 2013**

**From:**

**The Deputy Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore

**To,**

**Shri Nirmal Kumar Sethi,**  
R/o F-5/30, Rishi Nagar,  
UJJAIN (M.P.).


Please refer to your application No. NIL (Inwarded on 10/06/2013) registered at our I.D. No. 02/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the copy of the Notice and its acknowledgement in the matter of W.P. No.11722/2012 can not be supplied due to the following reason:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance therewith, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Chllan, pasted with self-attested photograph** ( in original) of the applicant in Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.

Moreover, as per the Rule 8(1) of High Court of M.P.(Right to Information) Rules 2006' as amended, *State Public Information Officer shall not be liable to provide any information **which can be obtained under the Provisions of Chapter XVIII of the High Court of M.P. Rules, 2008.***

You are therefore, requested to apply before the Registry as per the Rule 1 of Chapter XVIII of High Court of M.P. Rules 2008, for collecting the information.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore) within 30 days of the issue of this order.

  
**(A.V. MANDLOI)**  
**DY.REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER,**  
**HIGH COURT OF M.P.**  
**BENCH AT INDORE.**

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/DR-HCIND/ 2388**

**Indore, Dated 20<sup>th</sup> June, 2013**

**From:**

**The Deputy Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore

**To,**

**Shri Saleem S/o Umar Hussain,**  
R/o H.No.28, Chingipura,  
RATLAM (M.P.).


Please refer to your application No. NIL dated 31/05/2013 (Inwarded on 03/06/2013) registered at our I.D. No. 03/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you the copy of the Orders/Judgments of Hon'ble Supreme Court of India/High Court of M.P. cited by your advocate during final arguments in M.Cr.C. No.6736/2009 of this Court can not be supplied due to the following reason:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance therewith, a citizen/applicant is required to pay fee of Rs. 50/- **in the form of non-judicial stamp or Treasury Chllan, pasted with self-attested photograph** ( in original) of the applicant in Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.

Moreover, as per the Rule 8(1) of High Court of M.P.(Right to Information) Rules 2006' as amended, *State Public Information Officer shall not be liable to provide any information **which can be obtained under the Provisions of Chapter XVIII of the High Court of M.P. Rules, 2008.***

You are therefore, requested to apply before the Registry as per the Rule 1 of Chapter XVIII of High Court of M.P. Rules 2008, for collecting the information.

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore) within 30 days of the issue of this order.

  
**(A.V. MANDLOI)**  
**DY.REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER,**  
**HIGH COURT OF M.P.**  
**BENCH AT INDORE.**

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/DR-HCIND/ 2389**

**Indore, Dated 20<sup>th</sup> June, 2013**

**From:**

**The Deputy Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore

**To,**

**Shri Jayvardhan Pandey,**  
R/o A-6, Comfort Garden,  
Janki Nagar, Chuna Bhatti,  
Bhopal – 462 016 (M.P.).

Please refer to your application No. NIL dated 13/06/2013 registered at our I.D. No.04/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application, the information, as desired by you i.e. regarding allotment of premises of all District & Sessions Court of M.P. for building, temples, mosques, churches, gurudwaras within the Courts/ High Court Bench Indore and the information related to the practice of priests in the said religious places, cannot be supplied due to the following reasons:-

**1- Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. As per Rule 3(2) of the High Court of M.P. (Right to Information) Rules 2006, every application is required to be made for one particular item of information only.**

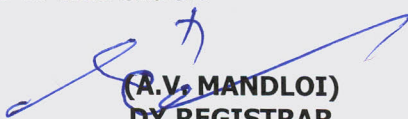
Therefore, your request for providing so many items of information can not be acted until proportionate number of applications are made with the required fee of Rs. 50/- per application.

**2- It is gathered from the contents of your application that varying items of information are sought pertaining to District Courts in the State of Madhya Pradesh and therefore your application addressed to the undersigned is found to be misdirected, as the undersigned has neither any authority or jurisdiction to furnish any information relating to or concerned with the aforesaid District Courts in State of M.P. nor the undersigned is vested with any appellate jurisdiction or of superintendence over the affairs of the aforementioned District Courts under the High Court of M.P. (Right to Information Act) Rules, 2006.**

You are also expected to be precise and specific while seeking the information.

**You are, therefore requested to make proper application to the proper authority.**

**As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Bench at Indore) within 30 days of the issue of this order.**

  
**(A.V. MANDLOI)**  
**DY. REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER,**  
**HIGH COURT OF M.P.**  
**BENCH AT INDORE.**